Motion regarding election of two Members to the Tea Board

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Respected Sir, with your kind permission, on behalf of my colleague Shri Piyush Goyal, I beg to move the following:-

?That in pursuance of clause (f) of sub-section (3) of Section 4 of the Tea Act, 1953, read with rules 4(1)(b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder.?

माननीय अध्यक्ष**:** प्रश्न यह है:

?कि चाय नियम, 1954 के नियम 4(1)(ख) के साथ पठित चाय अधिनियम, 1953 की धारा 4 की उपधारा (3) के खंड (च) के अनुसरण में, इस सभा के सदस्य, ऐसी रीति से जैसा कि अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों और उनके अधीन बनाए गए नियमों के अध्यधीन, चाय बोर्ड के सदस्यों के रूप में कार्य करने के लिए अपने में से दो सदस्य निर्वाचित करें ।"

<u>प्रस्ताव स्वीकृत हुआ ।</u>

———